

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA 993/92.

Dt. of Order: 21-3-94.

1. A.Dharmaiah
2. V.Narayana
3. Smt.K.Vijaya
4. G.Kistaiah

...Applicants

vs.

1. The Director of Postal Services, Hyderabad Region, Hyderabad.
2. The Superintendent of Post Offices, Medak Division, Medak.
3. The Inspector of Post Offices, Medak East, Medak.
4. B.Nagabhushanam

...Respondents

Counsel for the Applicants : Shri Sanka Ramakrishna Rao

Counsel for the Respondents : Shri N.R. Deva Raj, ^{Sr.} CGSC for RR 1 to 3.
Shri T.Lakshminarayana for R4.

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

....2.

SG

JUDGEMENT

I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN I

Heard Shri S. Ramakrishna Rao, learned
counsel for the applicant and also Shri N.R. Deva Raj,
xxx Senior Central Government Standing counsel.

2. Respondent 2 issued notification dated
8.6.92 calling for applications for the post
of ED BPM, Chellapur B.O, Dabbaka Mandal in
Medak District as the regular incumbent was
due to retire on 7.7.92. This OA was filed
praying for setting aside the selection of R4
as ED BPM, Chellapur (Respondent 4) by declaring
it as illegal and in violation of rules and
to direct the respondents to select the eligible
candidate from amongst the applicants as per
merit and according to rules.

3. In the reply filed for Respondent 2,
it was stated that the appointment of Respondent 4
was only provisional.

4. It is alleged in the application that
all these applicants belong to B.C community
while Respondent 4 is O.C and applicant No.3
got more marks than the marks obtained by Res-
pondent 4 in S.S.C.

5. When it is stated for Respondent 2
that the appointment of Respondent 4 is only
provisional and as regular selection is not
yet made, it is not just and proper to consider the

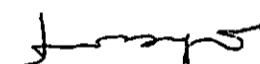
66

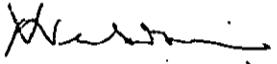
merit of these candidates at this stage.

The only direction that may be given in this OA is to the following effect.

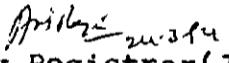
6. Respondent 2 has to select a candidate from amongst the applicants who filed the applications in time in pursuance of the notification dated 8.6.92 in accordance with rules. He has to expedite the same and the regular selection has to be made preferably by the end of May, 1994.

6. The OA is ordered accordingly. No costs.


(A.B. GORTHI)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

Dated 21st March, 1994
Open court dictation


Deputy Registrar (JCO)

NS

To

1. The Director of Postal Services, Hyderabad Region, Hyderabad
2. The Superintendent of Post Offices, Medak Division, Medak.
3. The Inspector of Post Offices, Medak East, Medak.
4. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT. Hyd.
5. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
6. One copy to Mr. T. Lakshminarayana, Advocate, CAT. Hyd.
7. One copy to Library, CAT. Hyd.
8. One spare copy.

pvm

26/3/94

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR. T. C. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 21-3-1994

~~ORDER/JUDGMENT~~

M.A./R.A./C.P./No.

O.A.NO. 993ⁱⁿ 92

T.A.No. (w.p.)

Admitte

1. *Leucosia* (Leucosia) *leucosia* (L.) (Fig. 1) (Pl. 1, Fig. 1)

THE TOWER

Diagram 2

Dismissed on appeal.

Dismissed for Def.

Rejected/Ordered -

No order as to costs.

pvm